

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-409(PB)/2017

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd
Vs
Net 4 India Limited

... Applicant/Petitioner
... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 23.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Ritesh Agrawal, Adv. Tejas Bhatia, Adv. Vinod
Kumar Chaurasia, Adv. P. Aggrawal, Adv. Vidhisha
Haritwal
For the Respondent : Appearance not marked

ORDER

**CA-2395/2019, IA-3799/2020, IA-2193/2021, CA-638/2020,
IA-2850/2021, IA-4167/2022**

Since we are taking another bench, the matter stands
adjourned to 10.10.2022

List the matter on 10.10.2022.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)